

[Sh. Amar Roypradhan]

of land reforms. Our country lies on the feudal system of the capitalist economy. We stand on the capitalist economy. For the last 42 years, it was mainly the Congress, at the helm of power in India. It is true of course that They developed the capitalist economy in this country, but today they are speaking so many things about the Scheduled Castes and Scheduled Tribes.

Mr. Deputy Speaker, Sir, Shri Ramji Lal Suman spoke on this, by quoting the atrocities committed on Harijans and *Girijans*. It is going worse day by day. We are responsible for it. It is our social structure; it is our economy, that is responsible for all these things. What had happened in Agra? We all condemn that incident. It is a shameful incident. But, at the same time, we should not forget that such incidents happen not only in Agra and UP alone.

MR. DEPUTY SPEAKER: Shri Amar Roypradhan, you can continue your speech on the next occasion.

Now, we can take up the Private Members' Business. Shri Rameshwar Prasad.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Report

[Translation]

SHRI RAMESHWAR PRASAD (Arrah): I beg to move.

"That this House do agree with the Seventh Report of the committee on Private Members' Bills and Resolutions presented to the House on the 9th August, 1990.

[English]

MR. DEPUTY SPEAKER: The question is.

"That this House do agree with the Seventh Report of the Committee on Private members' Bills and Resolutions presented to the House on the 9th August, 1990."

The motion was adopted

15.31 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Insertion of new articles 23A, 23B and 23C)

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

15.31 hrs.

CONSTITUTION (AMENDMENT) BILL* (Amendment of Tenth Schedule)

[English]

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce

a Bill further to amend the Constitution of India.

15.32 1/2 hrs.

MR. DEPUTY SPEAKER: The question is:

DOCTORS AND ENGINEERS (BANNING OF MIGRATION TO FOREIGN COUNTRIES) BILL*

"That leave be granted to introduce a Bill further to amend the Constitution of India."

[English]

The motion was adopted.

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill to provide for banning of migration of doctors and engineers to foreign countries.

MR. DEPUTY SPEAKER: The question is:

15.32 hrs.

"That leave be granted to introduce a Bill to provide for banning of migration of doctors and engineers to foreign countries."

PROVIDING OF FREE MEDICAL AND TECHNICAL EDUCATION BILL*

15.32 HRS.

The motion was adopted

[English]

SHRIMATI BASAVA RAJESWARI: introduce the Bill.

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill to provide free medical and technical education to all students and for matters connected therewith.

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment in Articles 341 and 342)

MR. DEPUTY SPEAKER: The question is:

[Translation]

"That leave be granted to introduce a Bill to provide free medical and technical education to all students and for matters connected therewith."

SHRI RAM LAL RAHI (Misrikh): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

[English]

The motion was adopted

MR. DEPUTY SPEAKER: The question is:

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

"That leave be granted to introduce a Bill further to amend the Constitution of India."